

the informant and demanding refund of Rs. 15,00,000/- and on the pressure of husband of petitioner no. 2, the informant deposited a total sum of Rs. 10,00,000/- in the account of petitioner no. 1, 2, and 3 and three other persons. It is then submitted that the allegations against the petitioners are all false and the main allegation is against the husband of the petitioner no. 2- Prabhjot Singh @ Jugnu Singh, who is not a petitioner before this court. It is next submitted that the petitioners have not committed any offence nor any document to implicate them in this case, has been found. It is next submitted that the petitioners are ready to cooperate with the investigation of the case. It is further submitted by learned counsel for the petitioners that the dispute between the parties is at best a civil dispute hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP and learned counsel for the informant oppose the prayer for anticipatory bail of the petitioner. Learned counsel for the informant submits that at present he does not have any document to show the entrustment of money to the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned JMFC, Dhanbad in connection with Sindri P.S. Case No. 36 of 2021 subject to the condition that the petitioners will cooperate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-